

the years 1982-83 and 1983-84 upto 31st January, 1984;

(b) the loss of human lives due to such accidents;

(c) the extent of damage to the property of the ports;

(d) the value of damages caused to the port users; and

(e) the steps taken by Government to investigate into the causes of accidents and for prevention of such accidents in future?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI DHARMAVIR):

(a) and (b) The number of fatal and non-fatal accidents reported to the inspectorates of Dock Safety in respect of major ports are as given below:—

Year	Fatal accident	Non-fatal accident
1982	28	1312
1983	17	1488
Jan. 1984 (Provisional)	1	96

(c) and (d) Department of Labour has no information on this. These would be collected and made available to the Hon'ble Member.

(e) All fatal and serious accidents are investigated and in cases of violation of safety regulations appropriate prosecution actions have been taken, where deemed necessary.

Supply of Power to Railways and other Core Sector industries by DVC

..2045. **SHRI DEBENDRA NATH BARMAN:**

SHRI NEPALDEV BHATTACHARJEE:

SHRI ARABINDRA GHOSH:

Will the Minister of ENERGY be pleased to state:

(a) whether Central Government are aware of the fact that the former Chairman of Damodar Valley Corporation had taken arbitrary action in supplying power to the Railways and other core sector industries without the knowledge of State Government of Bihar and West Bengal; and

(b) if so, what is the reaction of the Central Government this regard?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI ARIF MOHD. KHAN): (a) No, Sir. There was no question of making an arbitrary allocation. The allocation of power for Railways coal and steel was finalised by the Chairman D. V. C. keeping in view the requirements of transportation and the core sector for the national economy. This allocation was placed before the Board of D. V. C. on 11-3-82 and was noted by the Board which includes the representatives of the Governments of West Bengal and Bihar.

(b) Does not arise.

Protest against finalising new contract with consumer by DVC

2046. **SHRI DEBENDRA NATH BARMAN:**

SHRI NEPALDEV BHATTACHARJEE:

SHRI ARABINDA GHOSH:

Will the Minister of ENERGY be pleased to state:

(a) whether the Central Government are aware that at a meeting of

the Damodar Valley Corporation Board in Calcutta on January 27, 1984, the two participants State Governments, namely West Bengal and Bihar, had registered a strong protest against the arbitrary action of the DVC Chairman in finalising new contracts with consumers without informing them; and

(b) if so, what is the reaction of the Central Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI ARIF MOHD. KHAN): (a) Yes, Sir.

(b) A meeting has been taken in the Department of Power on 15-3-1984, wherein West Bengal representatives have been asked to give their views on future allocations of power from D.V.C.

Supply of power to collieries by DVC

2047. SHRI DEBENDRA NATH BARMAN:

SHRI NEPALDEV BHATTACHARJEE,

SHRI ARABINDA GHOSH:

Will the Minister of ENERGY be pleased to state:

(a) whether Government's attention has been drawn to the allegations that illegal deals have been made by the Damodar Valley Corporation (DVC) with collieries and some other industries for the supply of power; and

(b) if so, what are the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI ARIF MOHD. KHAN): (a) There have been no illegal deals.

(b) Does not arise.

Production of drugs by M/s. Pfizer Ltd.

@2048. SHRI RAM BHAGAT PASWAN: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that M/s. Pfizer Ltd. manufacture drugs in high technology areas whereas the Indian companies are engaged in the manufacture of these every drugs whether it is also a fact that they have not taken any steps to increase their export and they are selling sub-standard medicines in the Indian market; and

(b) if so, what are the details thereof?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI VASANT SATHE): (a) and (b) The High Level Committee had categorised the manufacture of Tetracycline, Oxytetracycline, INH and PAS by M/s. Pfizer as involving high technology. These drugs are also being manufactured by a few Indian companies. The exports of M/s. Pfizer have been increasing over the past three years. The details are given below:

(Rs. in lakhs)

Year (December to November)	Exports		
1980	41.07
1981	45.87
1982	58.58

Details regarding selling if any, of substandard medicines by M/s. Pfizer in the Indian market are being collected and will be laid on the Table of the House.

@Previously Unstarred Question 1133 transferred from the 17th March, 1984.